1 CP 1/2021

Central Administrative Tribunal Madras Bench

CP/310/00001/2021 (in) OA/310/01612/2019

Dated the 30th day of March Two Thousand Twenty One

PRESENT Hon'ble Mr.S.N.Terdal, Member(J) &

Hon'ble Mr.C.V.Sankar, Member(A)

1. A.Kirubakaran

S/o K.Ashirwatham,

4, Corporation Lane,

Ponniamman Street,

Porasawalkam,

Chennai 600012.

2. D.Karthikeyan,

S/o Dharmalingam,

No.29, Tondiar Nagar,

2nd Street, Tondiarpet,

Chennai 600081.

3. J.Prakash,

S/o J.Jothi,

No.30, Ponniamman KoilStreet,

Porasawalkam,

Chennai 600012.

4. A.Inbaraj,

S/o B.Arokiyaraj,

No.29, C.R.Garden Street,

Pattalam, Chennai 600012.

5. N.Thameem Ansari,

4, Prakash Avenue,

Perambur, Venus,

Chennai 600011.

.. Applicants/Applicants

By Advocate M/s.AVVS Bujanga Rao

Vs.

Shri M.L.Karmakar

The Principle Chief Commissioner of Income-Tax,

Cadre Controlling Authority,

Tamil Nadu & Puducherry,

M/o Finance, Department of Revenue,

Aayakar Bhawan, 121, Mahatma Gandhi Road,

Nungambakkam,

Chennai. .. Respondent

By Advocate Mr.M.T.Arunan

2 CP 1/2021

ORAL ORDER [Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

This CA was filed by the applicants against the respondent alleging wilful disobedience of the orders passed by this Tribunal in OA No.1612/2019 dated 4.12.2019. Notice was issued to the respondent.

- 2. Today when the matter is taken up for 'Orders', counsel for the respondent submits that the respondent has complied with the order of the Tribunal.
- 3. Hence, this CP is closed with liberty to the applicants to seek remedy if they are aggrieved by the compliance order. Notices of contempt are discharged.

(C.V.Sankar) (S.N.Terdal) Member(A) Member(J)

30.03.2021

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